

1360 megawatts, during these 40 years. In this way, the annual increase has been 9.5 per cent. The per capita consumption of electricity has increased to near about 220 KWH from 15 KWH. But power generation capacity in Bihar has been comparatively low. In 1947, it was 150 megawatts, which has increased to only 1450 megawatts in the last 40 years. In this way, the annual increase was only 5.4 percent whereas, in the same period, percentage of national increase on an average was 9.5 percent. In terms of per capita consumption also, Bihar is lagging behind as compared to other States of the country. The per capita consumption of electricity in Bihar is 104 KWH where as the average national consumption is 220 KWH.

North Bihar is more backward in terms of availability of electricity and per capita consumption. The per capita consumption is only 18 KWH in this area. It is clear from the above figures that the availability of basic inputs needed for industrial development has been very scarce in the State.

The hydroelectric power generation capacity of the State has been estimated at 538 megawatts. But only 17 percent capacity has been achieved. Similarly, though coal is available abundantly in the State, the expected development in regard to setting up of super thermal power stations has not taken place.

For the overall industrial development of the State, it is necessary that the power generating capacity should be increased to 2000 megawatts from 1450 megawatts. Besides, this, the allocation of electricity to the State from the central grid should be increased to at least 850 megawatts.

There is another problem with the Thermal Power Station set up at Dadri. The hon. Minister of Power is sitting here. Shri Khurana may also be interested in it. This station will generate near about 2000 megawatts of electricity. One is coal based and the other is gas based. A 12 kilometer

railway line has yet to be laid to transport coal. But as the railway line has not been laid, the coal is transported through other means of transportation and an expenditure of Rs. 12 crores is incurred every year on it. It is wastage of national property. Therefore, through you, I would like to demand that the Ministry of Railways and Ministry of Power should make coordination between them for early laying of this 12 kilometer railway line so that Rs. 12 crore could be saved.

KUMARI UMA BHARTI (Khajuraho): Mr. Speaker, Sir, the other political parties level allegations against the BJP and particularly on me that we are against the Muslims. Mr. Speaker, Sir, through you, I would like to request the Members of Union Council of Ministers present here that the Government of India should issue a stamp in the name of martyr, Abdul Hamid, who had sacrificed his life defending this country. We have very high regard for martyrs like Abdul Hamid. This is not a matter of pride for the Muslims only, but the Hindus of this country are also equally proud of him. It is a matter of regret that some people in our country do not recognise the sacrifice of martyr Abdul Hamid and term him as a traitor and infidel, because he fought against Pakistan. They have shown disrespect to him. From among the people, who issued 'fatwa' in this regard..... In the editorial of a newspaper, it has been said that..... has called Aabdul Hamid a traitor and infidel

[English]

MR. SPEAKER: The name will not go on record. The name is not going on record.

[Translation]

KUMARI UMA BHARTI: Through this House, I refute his statement and request the Government to issue a commemorable stamp in honour of Martyr Abdul Hamid.

[English]

SHRI AMAR ROYPRADHAN (Cooch

Bihar): Sir, it is not only you but I think, most of the Members in this House are very much wanting of tea. If you do not have Darjeeling tea, let it be from Assam Tea or Nilgiri Tea.

But what is the position today? With this tea, we are earning about hundred crores of rupees to thousand crores of rupees per year by way of foreign exchange. But now you will have to choose not the Indian tea but the foreign tea. There is a conspiracy going on in our country and for the last few days, in different newspapers articles are coming that Lipton Group and certain high officials are in conspiracy and they are going to import tea from Kenya and Sri Lanka. In the name of blending of this sort of tea, it is coming to India. We should oppose it.

Through you, I would like to draw the attention of the Commerce Minister and the Prime Minister that let it be stopped immediately and tea should not be imported.

[Translation]

MUMARI VIMLA VERMA (Seoni): Mr. Speaker, Sir, there was a severe flood in the river Narmada in Madhya Pradesh. The flood-waters reached upto the world famous marble rocks of Jabalpur district. After 1926, such a severe flood had never occurred in the river. This flood caused havoc there. Marble antique shops were washed away. The artisans who used to decorate people's houses were dumfounded. Even the tourist facilities developed by Jabalpur Development Authority have been damaged. Several houses collapsed and a small bridge was washed away. This caused damages to a big bridge at Tilwaraghat and to Bargi dam.

There is a need to rehabilitate the village people, sculptors and shop-keepers, restore tourist facilities immediately and repair the bridges, both small and big and dams which were damaged in the flood there. The Madhya Pradesh Government should take immediate and satisfactory measures in this regard. The Central Government should also extend assistance to the affected villagers, sculptors and shop-keepers.

SHRI SURYA NARAYAN YADAV (Sahasra): Mr. Speaker, Sir, pension was sanctioned to a number of freedom fighters of the country, who participated in the country's freedom struggle. But there are still many others who have been left out. They are wandering in Delhi for the last 2 to 5 months for getting the same sanctioned. I think all the hon. Members are aware of it. In this connection we had written to the hon. Home Minister also who assured us in his reply that he was getting the matter inquired into. After 15 days when I went myself to the concerned office the letter written by the hon. Minister was not available there. For example, I would like to say that only 8 freedom fighters belonging to districts Sahasra, Maadhapura and Purnea of Bihar have been sanctioned pension, but two others have not yet been sanctioned. Similarly, there was a proposal to give pension to the nominees of the Freedom Fighters after their death (*Interruptions*) But pension has not so far been sanctioned to the widows of the deceased freedom fighters. Through you, I would like to draw the Government's attention to this matter. Suitable steps should immediately be taken for these Freedom fighters of the country.

SHRI RAM KRISHNA KUSMARIA (Damoh): Mr. Speaker, Sir, I would like to draw the attention of this House towards various domestic and foreign lotteries being run by different State Governments and other private agencies. They are doing a lot of irregularities and are evading revenue to the tune of crores of rupees. Besides, some of the lotteries are themselves indulging in bungling of crores of rupees. Churnat lottery was an example of this kind in the past. Such things are taking place when the country is passing through an economic crisis.

Mr. Speaker, sir, no effective and concrete measures have ever been taken to proceed against them despite our making repeated complaints to the Finance Secretary, Government of India and the Central Bureau of Investigation. I would, therefore, like to request that appropriate